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BOMBAY AGRICULTURAL DEBTORS RELIEF (MEHWASSI ESTATES AND AKRANI MAHAL) (AMENDMENT) REGULATIONS, 1952

CONTENTS

1. Rule

2. Rule

SCHEDULE 1:- <u>SCHEDULE</u>

BOMBAY AGRICULTURAL DEBTORS RELIEF (MEHWASSI ESTATES AND AKRANI MAHAL) (AMENDMENT) REGULATIONS, 1952

A Regulation to amend the Bombay Agricultural Debtors Relief Act, 1947, in its application to the Mehwassi Estates and Akrani Mahal which are Scheduled Areas in the West Khandesh District in the State of Bombay. WHEREAS it is necessary to amend the Bombay Agricultural Debtors Relief Act, 1947, in its application to the Mehwassi Estates and Akrani Mahal which are Scheduled Areas in the West Khandesh District in the State of Bombay, for the peace and good government of the said areas; NOW, THEREFORE, in exercise of the powers conferred by sub- paragraph (2) of paragraph 5 of the fifth Schedule to the Constitution of India, the Governor of Bombay is hereby pleased, with the assent of the President, to make the following Regulation, namely:-

1. Rule :-

- (1) This Regulation may be called the Bombay Agricultural Debtors Relief (Mehwassi Estates and Akrani Mahal) (Amendment) Regulation, 1952.
- (2) It extends to the Akrani Mahal and the territory of the Mehwassi Estates specified in the Schedule.
- (3) It shall come into force at once.

2. Rule :-

The Bombay Agricultural Debtors Relief Act, 1947 (hereinafter referred to as the said Act) as amended in its application to the

Akrani Mahal and the Mehwassi Estates by Government Notification in the Revenue Department, no. L. A. 140/46 dated the 21st April 1949, issued under sec. 92 of the Government of India Act 1935, shall be further amended as follows, namely: For clause (3) of section 2 of the said Act as so amended the following shall be substituted, namely:-

(3) "Court " means tile court of the Civil Judge (Senior Division), having ordinary jurisdiction in the area where the debtor ordinarily resides and if there is no such Civil Judge, the Court of the Civil Judge (Junior Division), having such jurisdiction and includes any Court to which an application may be referred to for disposal under section 13A".

SCHEDULE 1 SCHEDULE

The villages belonging to the following Mehwassi Chiefs in the West Khandesh District: (I)The Parvi of Kathi, (2)The Parvi of Nal, (3) The Parvi of Singapur, (4) The Walvi of Gaohalli, (5) The Wassawa pf Chikhli, (6) The Parvi of Navalpur.